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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CA (CAA) No. 119/NCLT/AHM/2017**

Coram:

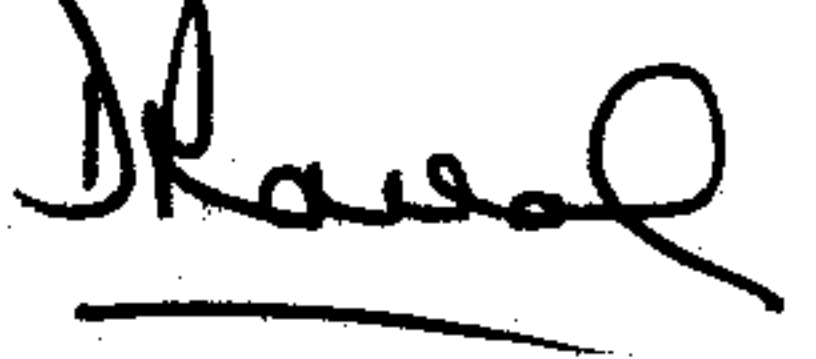
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

Name of the Company: Yash Infra Realty Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Dharmishta Raval	Advocate	Applicant	
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2.

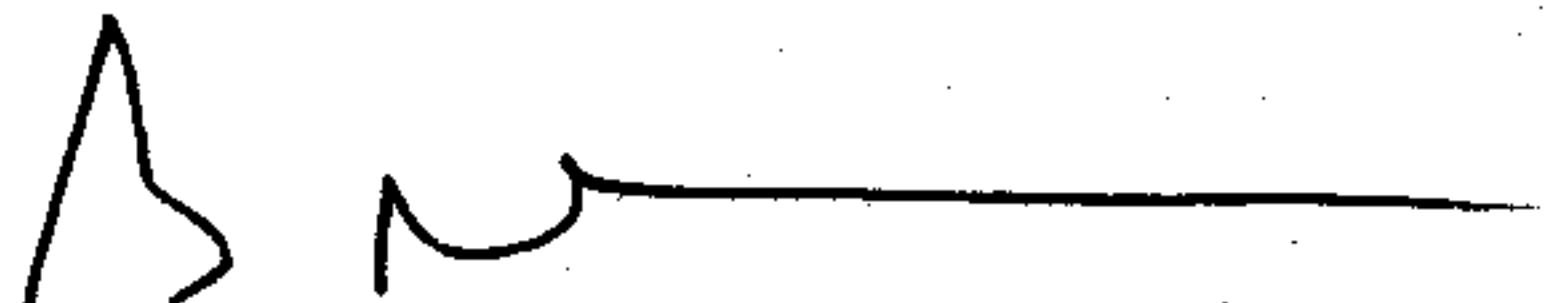
**ORDER**

Learned Advocate Ms. Dharmishta Raval present for Applicant.

Letter filed by the applicant counsel along with the resolution of the company seeking permission to withdraw with a liberty to file fresh application for directions with modified scheme.

Permission granted.

Applicant is permitted to withdraw the application with a liberty to file fresh application.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 11th day of October, 2017.